

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:496

ANSWERED ON:24.11.2006

DEREGULATION OF HEIGHT RESTRICTION IN BUILDINGS

Kumar Shri Shailendra;Prabhu Shri Suresh Prabhakar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has a proposal to deregulate the height restriction in buildings in the draft Master Plan 2021 of Delhi;
- (b) if so, the details and the reasons therefor;
- (c) whether the urban planner, expert, structural engineer have some reservations on this decision of the Government;
- (d) if so, the suggestions given or apprehensions made by them; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(e): The draft Master Plan for Delhi (MPD) 2021 in respect of which a public notice was issued by Delhi Development Authority (DDA) on 8.4.2005 envisages, inter-alia, changes in some development control norms including height in various categories of buildings. Only the higher level of commercial centres and hotels are proposed to be excluded from height restrictions subject to clearance from Archeological Survey of India (ASI), Airport Authority of India, Delhi Fire Services etc.

A Board of Enquiry set up for this purpose in DDA, has taken up consideration of suggestions/objections received in response to the public notice, before further action is taken in accordance with the statutory procedure for finalisation of MPD-2021.